

Central Administrative Tribunal, Principal Bench

Original Application No. 2589 of 1992

New Delhi, this the 31st day of August, 2000

Hon'ble Mr. Kuldip Singh, Member (J)
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Man Pal S/o Shri Subc Singh
C/o Sukbir Singh,
House No. 499,
Village & Post Office Rawata
New Delhi-73

- Applicant

(By Advocate: Shri A.P. Mohanty)

Versus

1. Secretary,
National Commission for Scheduled Castes
and Scheduled Tribes, Vth Floor,
Lok Nayak Bhawan, New Delhi

2. Under Secretary,
National Commission for Scheduled Castes
and Scheduled Tribes, Vth Floor,
Lok Nayak Bhawan, New Delhi

- Respondents

(By Advocate - Shri Madhav Panikar)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

Applicant in this case was appointed as L.D.C. on ad-hoc basis vide appointment letter dated 13.7.95. He is seeking regularisation to the said post.

2. Respondents in their reply have submitted that they are unable to regularise the applicant as the post of LDC can be filled on regular basis only through the Staff Selection Commission or the Central Surplus Cell of the DOPT.

3. Learned counsel for the respondents has placed on record three judgements of the Co-ordinate Bench of the Tribunal in OA Nos. 2388/99, 2622/99 and 2621/99, stated to have been filed by the persons who were appointed alongwith

for

the applicant herein. For the reasons stated in the judgements in aforesaid three OAs, we feel that the present case cannot be distinguished from those cases.

4. Following the judgments given by the Co-ordinate Bench, we dispose of this O.A. also with the same directions. Whatever benefits have been extended to the applicants in the aforesaid OAs, will also be given to applicant in the present case and he will not be replaced by any other ad hoc employee. OA stands disposed of with these directions. No costs.

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(S.A.T. Rizvi)
Member(A)

Kuldeep Singh
Member(J)

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